3998

RAJYA SABHA

Friday, the 13th September, 1963/the 22nd Bhadra, 1885 (Saka)

The House met at eleven of the clock, Mr. CHAIRMAN in the Chair.

PAPERS LAID ON THE TABLE

CHINESE NOTE AND GOVERNMENT OF INDIA'S REPLY THERETO

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI N. MENON): Sir, I beg to lay on the Table a copy each of the following papers:-

- (i) Chinese note dated the 29th August, 1963.
- (ii) Government of India's reply dated the 4th September, 1963.

[Placed in Library. See No. LT-1715/63 for (i) and (ii).]

THIRTEENTH REPORT OF PUBLIC ACCOUNTS COMMITTEE (1963-64)

SHRI SONUSING DHANSING PATIL (Maharashtra): Sir, I beg to lay on the Table a copy of the the Public Thirteenth Report of Accounts Committee (1963-64) on the Appropriation Accounts (Railways), 1961-62 and Audit Report (Railways), 1963

GOVERN-ANNOUNCEMENT REMENT BUSINESS

THE MINISTER OF PARLIAMEN-TARY (Shri AFFAIRS NARAYAN SINHA): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 16th September, 1963, will consist of: -

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(1) Consideration and passing of the following Bills, as passed by Lok Sabha:

> The Dramatic Peformances (Delhi Repeal) Bill, 1963.

> The Major Port Trusts Bill, 1963.

> The Personal Injuries (Compensation Insurance) Bill, 1963.

- 2) Discussion on the Annual Report of the University Grants Commission for the year 1961-62 on a motion to be moved by the Minister of Education on Tuesday, the 17th September.
- (3) Discussion on the Twelfth Report of the Union Public Service Commission on motion to be moved by the Minister of State in the Ministry of Home Affairs on Wednesday, the 18th September.
- (4) Discussion on the continued detention of persons under the Defence of India Act, 1962, the Rules made thereunder in the context of the judgment delivered by the Supreme Court on the 2nd September, 1963, in the case Makhan Singh Tarsikha and others versus the State of Punjab and others on a motion to be moved by Shri Bhupesh Gupta at 3 P.M. on Thursday, the 19th September 1963.
- (5) Discussion on the statements on the NEFA Enquiry and on "Our Defence Preparedness" made in the Rajya Sabha on the 2nd and 9th September, 1963, respectively on a motion to be moved by Sarvashri D. Mani and A. B. Vajpayee.
- (6) Consideration of a motion for concurrence in the recommendation of Lok Sabha for reference of the Constitution

[Shri Satya Narayan Sinha.] (Seventeenth Amendment) Bill, 1963 to a Joint Committee.

(7) Consideration of a motion for concurrence in the recommendation of Lok Sabha for the association of five Members of the Rajya Sabha with Committee on Public Undertakings.

In order that the Members get adequate time for discussion of these items of business, it is proposed that the House may have a sitting Saturday, the 21st of September.

SHRI BHUPESH GUPTA (West Bengal): Sir, I am very grateful to the hon. Minister that he has kindly accommodated me, naturally being selfish a bit, but also many motions . . .

Mr. CHAIRMAN: Many other people are grateful too!

SHRI BHUPESH GUPTA: I grateful to him on their behalf if I am allowed to do so. There is The Home Minister made a thing. statement on the Supreme Court judgment on the Punjab Chief Minister. Then we were told that enquiries would be made and it would brought to the notice of the House, the result of the enquiry. When a statement is made on a matter such importance, constitutional and otherwise, as was made by the Home Minister regarding the strictures, it is liable to be discussed in this House, and we made the point on that very day that we would like to have that matter discussed. May I know from the hon. Minister of Parliamentary Affairs how we proceed in this matter? We can take up even that statement for discussion and express our opinion.

Mr. CHAIRMAN: No. If I remember aright, the Prime Minister has said that when a decision is taken, it will be placed before the House.

SHRI BHUPESH GUPTA: fore, I take it that on the result of the enquiry the Prime Minister will make another statement. Do I understand it that way?

SHRI SATYA NARAYAN SINHA: How does he presume that the report will be before the House next week?

Mr. CHAIRMAN: He presumes it will be completed before the session is over.

SHRI BHUPESH GUPTA: That is why I rose. That was my fear. My fear was that the session might adjourn. But then let us discuss it on the basis of the statement by Nanda, the Home Minister. Government may or may not say something, I am not prejudging what the Government would say. But we on our side in the light of what the Supreme Court has said and also in the light of the statement made by the Home Minister would say something. these things are being discussed in the country. I think it is fair, since we have been seized of this matter, that we should not drop such a topic like a hot potato but pursue it. That is all I say. We should discuss it before we adjourn.

SHRI A. D. MANI (Madhya Pradesh): Sir, I want to make one or two submissions in support of what Mr. Bhupesh Gupta has said.

Mr. CHAIRMAN: As long as you support him we understand it.

SHRI A. D. MANI: It is not so simple as all that. I will make one or two The submissions submissions. that the Prime Minister stated that the matter relating to the Supreme Court judgment was receiving his consideration. The whole people of the Punjab, the entire population is waiting for his judgment. The House is going to adjourn on the 21st. It is necessary, therefore, now that the judgment is before him and the terms of the judgment are known to the Prime Minister, that he should announce his decision and allow this House to have an opportunity of discussing it particularly if his decision is in the light of the minority judgment and not the majority judgment.

شرى عبدالغنى (پنجاب): جناب مهری عرض یہ ہے کہ اس دن ھاؤس مهن يه يقهن دلايا كيا تها كه جلد هي پلجاب والے اپنا جو کچھ رہی ایکشن دینا جامتے میں دے دیں کے اور اس کے بعد ھاؤس کو موقعہ ملے گا - جداب کے علم هی مهن هے که ية ايک بوا اهم معامله هے اور همهن پته چا هے که ان لا لولا فوراً ايني البداد دواوو بهيم رها هے جس ہر هم تابو نهيں پاڻهنگے اور ھاؤس میں کورنملت سے ہم کہ کہہ نہیں ہائیں کے کہ اس کو روکو - اس لئے مہری درخواست ھے کہ اس پر ضرور کوئی نه کوئی دن رکهذا چاهی اور اس یر کهاا موقعه دینا جاهنی تاکه وه ایدی لوثت پرایرتی کو مهیج نه سکے اور سركار اس هر جو لأكهون رويهة أنكم تهكس كا هے ولا وصول كو سكے -

ं श्री ग्रब्दुलग्नी (पंजाब) : जनाब, मेरी ग्रजं यह है कि उस दिन हाऊस में यह यकीन दिलाया गया था कि जल्द ही पंजाब वाले श्रपना जो कुछ रीऐक्शन देना चाहते हैं दे देंगे ग्रीर उसके बाद हाऊस को मौका मिलेगा। जनाब के इल्म ही में है कि यह एक बड़ा श्रहम मुग्रामला है ग्रीर हमें पता चला है कि उनका लड़का फौरन ग्रपनी जायदाद

दवादौ बेच रहा है जिस पर हम काबू नहीं पायेंगे और हाऊस में गवर्नमेंट से हम कह नहीं पायेंगे कि इस को रोको । इसलिए मेरी दर्ख्वास्त है कि इस पर ज़रूर कोई न कोई दिन रखना चाहिये और इस पर खुला मौका देना चाहिये ताकि वह अपनी लूटड प्रापर्टी को बेच न सके और सरकार इस पर जो लाखों रुपया इन्कम टैक्स का है वह वसूल कर सके

Y SHRI AKBAR ALI KHAN (Andhra Pradesh): That is purely a civil court matter about the property. What has the Parliament got to do with that?

Mr. CHAIRMAN: Let us not discuss the pros and cons.

SHRI GANGA SHARAN SINHA (Bihar): Sir, if I remember correctly, I had expressed my apprehension on that day that this matter might not be placed before us in this session, and therefore I had suggested that if the Government was not in a position to take the decision before the session, I would like the report of the Home Minister as it was read in the House to be discussed by the House. This matter is very serious. I had thought that Government would expedite their decision. If they are taking more time, I would like the report of the Home Minister to be considered in this House because it is a matter on which all of us want to say something, and we do not want to disperse before expressing our opinion on this important subject.

شری پهارے لال کویل دهطالب، (اتو پردیمی): جناب والا- یه ایک بهامه موال هے اور کئی دفعه اس هاؤس مهن اتهایا جا چکا هے اور همارے وزیر اعظم نے اس سببندهه مهن ایک استیشنت بهی دیا هے – اس مین بہت سی غلط باتین کہی گئی هین

اور کم از کم اس هاؤس کو موقعه ملقا چاھئے کہ وہ ان ہانوں کو صاف کو سکے جو که اس استیتمنت میں هیں اور آئیندہ کے لئے بھی هم ایسی مثال قائم کویں که جہاں سپریم کورے کا کوئی ججملت آئے وهاں هم كوئى ايسى باس ته کهیں جس سے هماری سپریم کورے پر کسی قسم کا ﷺ وفلیکشوں هو يا هم اینی سپریم کورت کو کندم کریں -لس مهن ایسی بهت سی باتهن ههن مثلأ مجارتني ججمنت و ميلررتي جحيلت -

†िश्री प्यारे लाल कुरील "तालिव" (उत्तर प्रदेश) : जनाबे वाला, यह एक बहत ग्रहम सवाल है ग्रीर कई दफा इस हाऊस में उठाया जा चुका है और हमारे वज़ीरे ग्राजम ने इस सम्बन्ध में एक स्टेटमेंट भी दिया है। इसमें बहत सी ग़लत बातें कही गई हैं भीर कम भ्रज कम इस हाऊस को मौका मिलना चाहिये कि वह इन बातों को साफ कर सके जोकि इस स्टेटमेंट में हैं भौर भायन्दा के लिये भी हम ऐसी मिसाल कायम करें कि जहां सुप्रीम कोर्ट का कोई जजमेन्ट श्राये वहां हम कोई ऐसी बात न कहें जिस से हमारी सुप्रीम कोर्ट पर किसी किस्म का रिफलेक्शन हो या हम ग्रपनी सप्रीम कोर्ट को कन्डेम करें । इसमें ऐसी बहत सी बातें हैं मसलन मेजारिटी जजमेन्ट, माइनारिटी जजमेन्टो

There is no such thing as minority judgment. Minority judgment has no legal status.

श्री सभापति : क्रील साहब, मैं श्राप से यह ग्रर्ज करना चाहता हूं . . .

شوبی پیارے لال کویل، الطالب، : هم کو سوقعه دیدا چاهئے گهوںکه به بہت پرانی ہات ہے ۔

†िश्री प्यारे लाल कुरील "तालिब": हमको मौका देना चाहिये क्योंकि यह बहुत पुरानी बात है . . .]

भी सभापति : कुरील साहब, जब मैं कुछ कहना चाहूं तब श्राप ग्रगर खामोश रहें तो बड़ी नवाजिश होगी । मैं भ्राप को श्रपनी बात कहने का पूरा मौका देता हूं, लेकिन भ्राप एक दफा जब स्टार्ट हो जाते हैं तो बन्द नहीं होते हैं।

मैं कहना यही चाहता था कि इस वक्त बहस करने की जरूरत नहीं है, कोई दलील देने की जरूरत नहीं है। श्राप यही चाह रहे हैं कि इसके ऊपर यहां डिसकशन हो। मिनिस्टर साहव यहां मौजूद हैं भ्रौर भ्रापकी राय उन तक पहुंच गई है।

شرى پيهار الل كريل دوطالب، : آپ دل چسپی لیں کے اور حکم دیں گے تو ولا ضرور ہمیں موقعہ دیں گے -اسي لئے هم يار بار كه، رهے هيں -

†[श्री प्यारे लाल कुरील "तालिब" ः धाप दिलचस्पी लेंगे श्रौर हक्म देंगे तो वह जारूर हमें मौका देंगे । इसीलिये हम बार बार कह रहे हैं।

Mr. CHAIRMAN: I have agreed to the extension of the session by other day. We will meet also on Saturday, the 21st.

DAHYABHAI V. PATEL SHRI (Gujarat): I hope you will convey the feelings of this House on the matter of Punjab and that you will give us a day for discussing this.

Mr. CHAIRMAN: I have allowed the feelings of hon. Members to be conveyed to the Minister.

SHRI DAHYABHAI V PATEL: hope you will find a day for discussion of this in this session.

شری پهارے لال کريل ددطالب، : جناب سے یہ دوخواست کرتا ہوں کہ آپ اینی ان هیرنت پاور کو استعمال مهن لائهن اور ان کو حکم دین که اس پر بحث کے لئے تائم دیا جائے -

† श्री प्यारे लाल कुरील "तालिब" : जनाब से यह दर्ख्वास्त करता हूं कि स्राप श्रपनी इन्हरेन्ट पावर को इस्तेमाल में लायें ग्रौर उनको हक्म दें कि इस पर बहस के लिये टाइम दिया जाये ।]

Mr. CHAIRMAN: Further discussion of Shri Arora's resolution.

RESOLUTION RE APPOINTMENT OF A COMMISSION TO SUGGEST STEPS TO STABILISE PRICES OF ESSENTIAL COMMODITIES—contd

Mr. CHAIRMAN: Mr. Arora had not finished his speech. Mr. Arora.

SHRI ARJUN ARORA (Uttar Pradesh): Mr. Chairman, while moving this resolution I submitted last time that the prices were continuously on the rise and the worst sufferers were the working class, the toiling people, people who were wage-earners whose incomes were fixed. ment's own publications show the enormous rise which has taken place. The working class cost of living index compiled by the Government of India itself shows that in Ahmedabad the index number was 87 in 1955; in 1962, it reached 125. In Bombay, from 110 in 1955 it touched 148 in 1962. Nearer home at Kanpur, from 68 in 1955 the index number was 104 in 1962.

†[] Hindi Transliteration.

is the extent of the rise in the working class cost of living index. A wellknown phenomenon is that the poorer income groups spend more on food, the biggest percentage of their earning is spent on feeding themselves and their families. So, it will not be out of place to mention the rise in food prices as being distinct from the working class cost of living index as a whole. At Ahmedabad, the index for food in 1955 was 80. (Interruption). In 1962, it touched 134. At Bombay, in 1955 it was 110; in 1962, it touched 149. At Kanpur, in 1955 the index for food was 68; in 1962, it touched 104.

stabilise prices of

essential commodities

Another indicator of rise in prices is the index number of wholesale prices issued by the Government itself. The general index of wholesale prices in 1947 was 297.4 with August, 1939 as the base, with August, 1939 presumed to be 100. In 1955, it had touched 348.2, and since then it has been a continuous rise. In 1957, it crossed the 400 level and in 1962, the index was 484. There was a slight reduction in prices in the earlier months of this year, when January and February showed a slight decline. But since April a new inflationary trend has been set in motion. The new taxation and particularly, the very heavy excise duties of more than Rs. 200 crores levied in this year's Budget have resulted in a price spurt. result is that the index of wholesale prices has, from 481.8 in February, touched 493 in April, and in May, when the whole impact of the excise duties was evident, the wholesale index for the first time in this country crossed the 500 figure and reached a level of 502.4. My information is that that was not the end, and the last few months have seen another rise. The peak was touched in the first week of August. So, it is safe to conclude that prices continue to rise and there has been no success in the efforts at checking them. fixed income groups are assured some dearness allowance. The dearness allowance is supposed to neutralise the rise in the cost of living. As I submitted last year, nowhere in the